

MR. SPEAKER: The question is:

The motion was adopted.

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78."

The motion was adopted.

SHRI H. M. Patel: I introduce† the Bill.

Sir, I beg to move††:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We shall now take up clauses. The question is:

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.50 hrs.

SUPPLEMENTARY DEMANDS* FOR GRANTS (TAMIL NADU), 1976-77

MR. SPEAKER: The question is:

"That the respective Supplementary sums not, exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1977, in respect of the following demands entered in the second column thereof—

Demands Nos. 1 to 4, 6, 8, 9, 11 to 15, 17 to 20, 22 to 31, 33 to 39, 41 to 47 and 49 to 57."

The motion was adopted.

† Introduced with the recommendation of the Vice-President acting as President.

†† Moved with the recommendation of the Vice-President acting as President.

* Moved with the recommendation of the Vice-President acting as President.

[List of Supplementary Demands for Grants (Tamil Nadu) for 1976-77 voted by Lok Sabha]

No. of Demand	Name of Demand	Amount of Demand for Grant	
		Revenue Rs.	Capital Rs.
1	2	3	
1.	Land Revenue Department	34,52,000	..
2.	State Excise Department	7,38,000	..
3.	Motor vehicles Acts — Administration	11,33,000	..
4.	General Sales Tax and other Taxes and Duties— Administration	85,37,000	
6.	Registration.	19,78,000	
8.	Elections	1,75,78,000	
9.	Head of State. Ministers and Headquarters staff	2,02,55,000	
11.	District Administration.	52,80,000	
12.	Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	6,10,000	
13.	Administration of Justice.	33,47,000	
14.	Jails	33,24,000	
15.	Police.	1,93,04,000	
17.	Education	17,45,33,000	
18.	Medical	6,03,00,000	
19.	Public Health	14,68,03,000	
20.	Agriculture	16,000	
22.	Animal Husbandry	2,00,23,000	
23.	Co-operation	66,76,000	
24.	Industries	1,000	
25.	Cinchona	8,17,000	..
26.	Handlooms and Textiles	3,43,65,000	..
27.	Krishi	11,64,000	
28.	Community Development Projects, Etc.	4,65,60,000	..
29.	Labour Including Factories	42,57,000	
30.	Social Welfare	53,38,000	
31.	Welfare of the Scheduled Tribes and Castes, Etc.	1,54,31,000	
33.	Housing	1,74,65,000	
34.	Urban Development	48,44,000	..

1		2		3	
		Revenue	Capital		
		Rs.	Rs.		
35.	Civil Supplies	34,23,000	..		
36.	Irrigation	3,50,88,000	..		
37.	Public Works — Buildings	96,28,000	..		
38.	Public Works— Establishment and Tools and Plant.	1,35,39,000	..		
39.	Roads and Bridges	9,10,76,000	..		
41.	Relief on Account of Natural Calamities	84,47,000	..		
42.	Pensions and other Retirement Benefits	2,64,53,000	..		
43.	Miscellaneous	5,000	..		
44.	Stationery and Printing.	39,38,000			
45.	Forest Department	39,21,000			
46.	Compensation and Assignments	1,03,77,000			
47.	Compensation to Zamindars		92,00,000		
49.	Capital Outlay on Agriculture		5,000		
50.	Capital Outlay on Industrial Development		3,98,94,000		
51.	Capital Outlay on Irrigation	3,50,10,000		
52.	Capital Outlay on Public Works—Buildings		56,16,000		
53.	Capital Outlay on Roads and Bridges.		1,71,26,000		
54.	Capital Outlay on Road Transport Services and Shipping	1,000		
55.	Capital Outlay on Forests	27,67,000		
56.	Miscellaneous Capital Outlay	6,62,51,000		
57.	Loans and Advances by the State Government	52,94,11,000		

16.51 hrs.

MR. SPEAKER: The question is:

TAMIL NADU APPROPRIATION BILL 1977**

THE MINISTER OF FINANCE AND REVENUE AND BANKING (Shri H. M. Patel): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77.

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77.

The motion was adopted.

SHRI H. M. PATEL: I introduce† the Bill.

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†Introduced with the recommendation of the Vice President acting as President.

I beg to move††:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We now take up the clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: Now, we have very short time available for both the Nagaland and the Pondicherry Budgets. If you want again all parties to speak I am helpless.

SHRI ARAVINDA BALA PAJANOR (Pondicherry): As far as Pondicherry Budget is concerned, I rise on a point of order

MR. SPEAKER: You can make a submission or say something. A point of order is something which I cannot understand. There is nothing before the House now.

16.54 hrs.

NAGALAND BUDGET, 1977-78—
GENERAL DISCUSSION AND
DEMANDS†† FOR GRANTS ON
ACCOUNT, 1977-78

MR. SPEAKER: We now take up the Nagaland Budget.

Motion moved:

"That the respective sums not exceeding the amount on Revenue Account and Capital Account shown in the third Column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Nagaland, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1, 3 to 9 and 12 to 54."

††Moved with the recommendation of the Vice-President acting as president.